



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ३१(३)। मंगळवार, ऑगस्ट १४, २०१२/श्रावण २३, शके १९३४ [पृष्ठे २, किंमत : रुपये १८.००]

असाधारण क्रमांक ५१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats (Amendment) Act, 2012 (Mah. Act No. XXII of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXII OF 2012.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 14th August 2012).

An Act further to amend the Bombay Village Panchayats Act, 1958.

Bom. III of 1959. WHEREAS it is expedient further to amend the Bombay Village Panchayats Act, 1958, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Village Panchayats (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification in *Official Gazette*, appoint.

Short title and commencement.

(१)

Amendment
of section 3
of Bom. III
of 1959.

2. In section 3 of the Bombay Village Panchayats Act, 1958 (hereinafter referred to as "the Village Panchayats Act"), after clause (11A), the following clause shall be inserted, namely :—

Bom.
III of
1959.

"(11AA) "Local Panchayat Tax" means a tax on the entry of goods into the limits of any *panchayat* other than the area of *panchayat* included in the limits of the notified area within the meaning of clause (11B) for consumption, use or sale therein, levied in accordance with the provisions of section 124 ;".

Amendment
of section
124 of Bom.
III of 1959.

3. In section 124 of the Village Panchayats Act, in sub-section (1),—

(i) for the words, brackets and letters "clauses (i) and (i-a)", the words, brackets and letters "clauses (i), (i-a) and (i-aa)" shall be substituted ;

(ii) after clause (i-a), the following clause shall be inserted, namely :—

"(i-aa) the Local Panchayat Tax ;".